

PUNJAB VIDHAN SABHA

Bill No. 17-PLA-2019

**THE SALARIES AND ALLOWANCES OF DEPUTY MINISTER, PUNJAB
(AMENDMENT) BILL, 2019**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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BILL

*further to amend the Salaries and Allowances of Deputy Ministers,
Punjab Act, 1956.*

BE it enacted by the Legislature of the State of Punjab in the
Seventieth Year of the Republic of India as follows:—

1. (1) This Act may be called the Salaries and Allowances of
Deputy Ministers, Punjab (Amendment) Act, 2019.

Short title and
commencement.

(2) It shall come into force on and with effect from the date of its
publication in the Official Gazette.

2. In the Salaries and Allowances of Deputy Ministers, Punjab Act,
1956, after section 7, the following section shall be inserted, namely:-

Insertion of
section 7-A in
Punjab Act 22
of 1956.

“7-A. The free furnished house and other perquisites admissible
Perquisites to the Deputy Minister under this Act, shall be
to be exclusive exclusive of income tax, which shall be payable by
of income-tax the State Government.”.

CHANDIGARH :
The 27th August, 2019

SHASHI LAKHANPAL MISHRA,
Secretary.